

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 4/91
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DATE OF DECISION 21.2.1991.

Shri Vijayakumar Ramdas More

Petitioner

Shri G.S.Walia

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

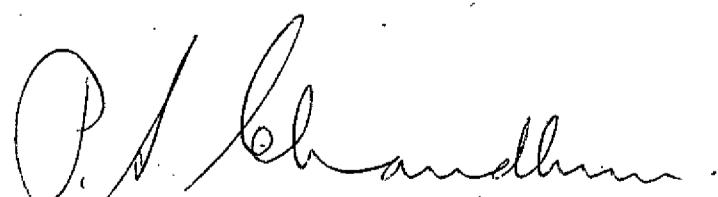
Shri A.I.Bhatkar holding the brief of Mr. M. I. Sethna
Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. U.C.SRIVASTAVA, VICE-CHAIRMAN,

The Hon'ble Mr. P.S.CHAUDHURI, MEMBER(A).

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?



(P.S.CHAUDHURI)
MEMBER(A).

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 4/91.

Shri Vijayakumar Ramdas More. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Vice-Chairman, Shri U.C.Srivastava,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:-

Applicant by Mr.G.S.Walia.
Respondents by Mr.A.I.Bhatkar,
holding the brief of Mr.M.I.Sethna.

Oral Judgment:-

(Per Shri P.S.Chaudhuri, Member(A)) Dated: 21.2.1991.

This application under section 19 of the Administrative Tribunals Act was filed on 7.1.1991. In it the applicant, an Assistant Security Officer in the office of the Respondents is challenging the order dated 27.11.90 by which his request for appearing for interview for the post of Security Officer in the office of the respondents has not been agreed to.

2. We have heard Mr.G.S.Walia, learned counsel for the applicant and Mr.A.I.Bhatkar leading Mr.M.I.Sethna, learned counsel for the respondents.

3. Based on our order dt. 17.1.1991 Mr.Bhatkar produced a copy of the respondents letter dt. 13.2.1991. This be taken on record. In terms of this order the applicant has been classified as a Scheduled Caste candidate and has been placed at position No.25 in the select list for the post of Security Officer. In view of this position we are of the opinion that this application no longer survives.

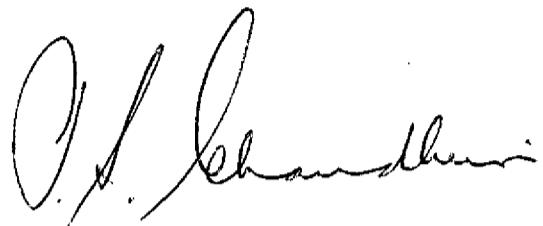
4. The application is accordingly disposed of as infructuous. This is without prejudice to the right and

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claims that the applicant may choose to make, if so advised, regarding his placement in the panel.

5. In the circumstances of the case there will be no order as to costs.



(P.S.CHAUDHURI)
MEMBER(A)



(U.C.SRIVASTAVA)
VICE - CHAIRMAN